

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-522(PB)/2017

IN THE MATTER OF:

M/s. Om Sai Ram Electric Company

.... Applicant/petitioner

Vs.

Amrapali Princely Pvt. Ltd.

.... Respondent

Order under Section 9

Order delivered on 15.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Anurag Sharma & Ms. Gunjan Mittal, Advs.

For the Respondent: Ms. Rati Tandon, Mr. Sanjay Bhatt & Mr. Kunal Sharma, Advocates

ORDER

On behalf of arguing counsel Mr. Alok Aggarwal a request for adjournment has been made on the ground that he is not available and is in some personal difficulty.

No objection has been raised by the other side.

Accordingly, hearing is deferred to 25.01.2018.

Sd-
(M.M. KUMAR)
PRESIDENT

Sd-
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

15.01.2018
Vineet